

Government of Himachal Pradesh
Food, Civil Supplies & Consumer Affairs Deptt.

No: FDS-A(3)7/2016

Dated: Shimla

/6th March, 2020

Notification

In partial modification of this Department's notification No. FDS-C(14)-1/2017-L, dated 10th July 2019, the Governor, Himachal Pradesh, in exercise of the powers conferred by sections 3 and 5 of the Essential Commodities Act, 1955 (Act No. 10 of 1955), is pleased to invoke the Himachal Pradesh Hoarding & Profiteering Prevention Order, 1977 in respect of "Masks (2ply & 3ply surgical masks, N95 masks) and 'hand sanitizers" only, mentioned at Sr. No. 24 of Schedule-I and serial No. 4 of Schedule-III respectively appended to the order ibid, upto 30th June, 2020 from the date of issue of this notification.

By Order

AMITABH AVASTHI
Secretary (FCS&CA) to the
Government of Himachal Pradesh

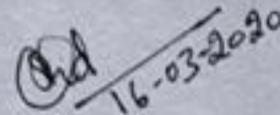
End.No As above

Dated: Shimla-

/6th March, 2020

Copy forwarded to :-

1. The Principal Secretary to the Hon`ble Chief Minister, H.P. Shimla-02.
2. All the Administrative Secretaries to the Government of Himachal Pradesh, Shimla-02.
3. The Private Secretary to the Hon`ble Chief Minister, H.P. Shimla-02.
4. All the Heads of Departments in Himachal Pradesh.
5. The Director, Food, Civil Supplies & Consumer Affairs, H.P. Shimla-09.
6. The Managing Director, H.P. State Civil Supplies & Consumer Affairs, Shimla-09.
7. All the Deputy Commissioners in Himachal Pradesh.
8. All the Superintendents of Police in Himachal Pradesh.
9. All the District Controllers, Food, Civil Supplies & Consumer Affairs, H.P.
10. Guard file.


16-03-2020

(Suresh Chand Dogra)
Under Secretary (FCS&CA) to the
Govt. of Himachal Pradesh, Shimla-02
Tel.No. 0177-2621157

Government of Himachal Pradesh
Food, Civil Supplies & Consumer Affairs Deptt.

No: FDS-A(3)7/2016

Dated: Shimla

16th March, 2020

Notification

Whereas the Governor, Himachal Pradesh is of the opinion that for the equitable distribution and availability of articles essential to the life of the community at fair prices, it is necessary to amend the Himachal Pradesh Hoarding and Profiteering Prevention Order, 1977 which was issued vide notification No. FDS-A(3)-2/77 dated 05-08-1977 and which was published in an Extra Ordinary Official Gazette on 09-08-1977;

And whereas the Government of India, Ministry of Consumer Affairs, Food and Public Distribution have added "masks (2ply and 3ply surgical masks, N95 masks) and hand sanitizers" (for COVID 19 management) within the definition of "Essential Commodity" under sub-section (2) of section 2A of the Essential Commodities Act, 1955 (10 of 1955) vide their S.O. No. 1087(E) dated 13-03-2020;

Now, therefore, the Governor, Himachal Pradesh in exercise of the powers conferred by section 3 of the Essential Commodities Act, 1955, as delegated by the Central Government under section 5 of the aforesaid Act vide GSR No. 452(E) dated 25-10-1972, GSR No.800 dated 09-06-1978 issued by the Ministry of Agriculture & Irrigation (Department of Food) and S.O. No. 681(E) and 682(E) both dated 30-11-1974 issued by the Ministry of Industry and Civil supplies (Department of Civil Supplies & Corporation), is pleased to make the following order further to amend the Himachal Pradesh Hoarding and Profiteering Prevention Order, 1977, namely:-

- | | | |
|-------------------------------|--------|--|
| Short title and Commencement. | 1. (1) | This Order may be called the Himachal Pradesh Hoarding and Profiteering Prevention (Amendment) Order, 2020. |
| | (2) | It shall come into force from the date of publication in the Rajpatra, Himachal Pradesh and valid upto 30th June, 2020. |
| Amendment of Schedule I | 2. | In schedule-I of the said Order the item "masks (2ply & 3 ply surgical masks, N95 masks)" shall be added at serial No. 24. |

Contd. Page/2..

Amendment of Schedule III

3. In schedule-III of the said Order the item "hand sanitizers" shall be added at serial No. 4.

By Order

AMITABH AVASTHI
Secretary (FCS&CA) to the
Government of Himachal Pradesh

16th March, 2020

End.No As above

Dated: Shimla-

Copy forwarded to :-

1. The Principal Secretary to the Hon`ble Chief Minister, H.P. Shimla-02.
2. All the Administrative Secretaries to the Government of Himachal Pradesh, Shimla-02.
3. The Private Secretary to the Hon`ble Chief Minister, H.P. Shimla-02.
4. All the Heads of Departments in Himachal Pradesh.
5. The Director, Food, Civil Supplies & Consumer Affairs, H.P. Shimla-09.
6. The Managing Director, H.P. State Civil Supplies & Consumer Affairs, Shimla-09.
7. All the Deputy Commissioners in Himachal Pradesh.
8. All the Superintendents of Police in Himachal Pradesh.
9. All the District Controllers, Food, Civil Supplies & Consumer Affairs, H.P.
10. Guard file.


16-03-2020

(Suresh Chand Dogra)
Under Secretary (FCS&CA) to the
Govt. of Himachal Pradesh, Shimla-02
Tel.No. 0177-2621157

Government of Himachal Pradesh
Food, Civil Supplies & Consumer Affairs Deptt.

No: FDS-A(3)7/2016

Dated: Shimla

16th March, 2020

Notification

The Governor, Himachal Pradesh, with a view to secure compliance and in exercise of the powers conferred by clause 9 and 11 of Himachal Pradesh Hoarding and Profiteering Prevention Order, 1977 or any order/notification issued there under do hereby, authorize the following officers within their respective jurisdictions to inspect or cause to be inspected any books or other documents belonging to or under the control of a producer or a dealer, enter or search the premises of a producer, a dealer or a consumer; and seize the masks (2 ply & 3 ply surgical masks, N95 masks) and hand sanitizers only mentioned at serial No. 24 of schedule-I and serial No. 4 of schedule-III for a period upto 30th June, 2020 with the order in respect of which he has reason to believe that a contravention of this order or any order/notification issued thereunder has been, is being or is about to be committed:-

1. Additional/Deputy/Assistant Drug Controllers
2. Chief Medical Officer
3. Block Medical Officers
4. Medical Officers (Health)
5. Drug Inspectors

The above mentioned officers shall also have power relating to search and seizure as per section 100 of the Code of Criminal Procedure, 1973.

By Order

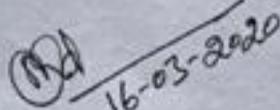
AMITABH AVASTHI
Secretary (FCS&CA) to the
Government of Himachal Pradesh
16th March, 2020

End.No As above

Dated: Shimla-

Copy forwarded to :-

1. The Principal Secretary to the Hon`ble Chief Minister, H.P. Shimla-02.
2. All the Administrative Secretaries to the Government of Himachal Pradesh, Shimla-02.
3. The Private Secretary to the Hon`ble Chief Minister, H.P. Shimla-02.
4. All the Heads of Departments in Himachal Pradesh.
5. The Director, Food, Civil Supplies & Consumer Affairs, H.P. Shimla-09.
6. The Managing Director, H.P. State Civil Supplies & Consumer Affairs, Shimla-09.
7. All the Deputy Commissioners in Himachal Pradesh.
8. All the Superintendents of Police in Himachal Pradesh.
9. All the District Controllers, Food, Civil Supplies & Consumer Affairs, H.P.
10. Guard file.


(Suresh Chand Dogra)
Under Secretary (FCS&CA) to the
Govt. of Himachal Pradesh, Shimla-02